

West Bengal Appropriation (No. 2) Act, 1956

09 of 1956

[29 March 1956]

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West Bengal Appropriation (No. 2) Act, 1956

09 of 1956

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PREAMBLE

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1956.

Whereas it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1956;

It is hereby enacted in the Seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:-

1. For the Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, dated the 24th March, 1956, Part IVA, page 491; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly held on the 27th March, 1956; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of the West Bengal Legislative Council held on the 28th March, 1956.

1. Short title :-

This Act may be called the West Bengal Appropriation (No. 2) Act,

1956.

2. Issue of Rupees 11,29,26,000 out of the Consolidated Fund of West Bengal for the year 1955-56 :-

From and out of the Consolidated Fund of West Bengal, there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of rupees eleven crores, twenty-nine lakhs and twenty-six thousand towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1956, in respect of the services specified in column 2 of the Schedule.

3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1956.

SCHEDULE 1

SCHEDULE

SCHEDULE
(See sections 2 and 3)

1 Grant No.	2 Services and purposes.	3		
		Sums not exceeding		
		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.
		Rs.	Rs.	Rs.
4	9-Stamps	69,000		69,000
6	11-Registration	1,43,000		1,43,000
8	13-Other Taxes and Duties	1,57,000		1,57,000
9	17-Interest on Works for which Capital Accounts are kept.		1,19,000	1,19,000
10	51A-Interest on Capital Outlay on Multipurpose River Schemes.		85,000	85,000
11	22-Interest on Debt		27,91,000	27,91,000

	and other obligations		7,75,000	7,75,000
13	25-General Administration	7,50,000	1,01,000	8,51,000
16	29-Police	77,13,000		77,13,000
17	30-Ports and Pilotage	2,86,000		2,86,000
20	38-Medical		45,900	45,900
22	40-Agriculture-Agriculture	58,15,500		58,15,500
27	43-Industries-Cottage Industries	6,13,300		6,13,300
29	43-Industries-Cinchona	3,95,400		3,95,400
34	54-Famine	2,83,90,000		2,83,90,000
36	54B-Privy Purses and allowances of Indian Rulers..	12,000		12,000
37	55-Superannuation allowances and pensions		21,000	21,000
	55A-Commutation of pensions financed from Ordinary Revenues.		5,000	5,000
	Total-Grant No. 37		26,000	26,000
38	56-Stationery and Printing	5,24,400		5,24,400
42	57-Miscellaneous-Expenditure on displaced persons.		12,000	12,000
	Public Debt-Loans for displaced persons		2,00,000	2,00,000
	Total-Grant No. 42		2,12,000	2,12,000
43	63B-Community Development Projects	25,28,000		25,28,000
44	63-Extraordinary charges in India		9,500	9,500
49	85A-Capital Outlay on State Schemes of Government Trading.		71,000	71,000
50	Public Debt-Floating Debt		4,81,37,000	4,81,37,000
52	Loans and Advances	1,39,32,000		1,39,32,000

01	Loans and Advances bearing Interest	2,00,00,000		2,00,00,000
	Grand Total	6,13,28,600	5,15,97,400	11,29,26,000